

Annexure 7

Name of the corporate debtor: **Sterne India Private Limited** ; Date of commencement of CIRP: **22nd April 2025**; List of Creditors as on: **30th September 2025**
List of Operational creditors (Government Dues)

Amount in INR

SN	Name of Creditor	Details of Claim Received		Details of Claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amt Covered By Security Interest	Amt Covered by Guarantee	Whether related party?					
1	Office of The Assistant Commissioner of CGST & C.Ex, Dankuni Division	09.05.2025	1,30,45,516	1,03,31,416	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	-	27,14,100	The claim based on the show cause notice is not admitted in view of non crystallization of the claim in the absence of a confirmed order to this effect. This is in line with a recent NCLAT order. However, this amount needs to be considered as a likely liability by the prospective resolution applicants.
2	Central Tax and Central Excise Kozhikode Urban Division	14.05.2025	18,965	-	Tax liability + Interest + Late Fees	N.A	N.A	No	-	-	-	18,965	The claim of operational is under verification for want of supporting documents.
3	The Assistant Commissioner of central tax , South Division 5	11.08.2025 (Physical documents to IRP's office)	3,89,22,201	4,74,400	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	-	3,84,47,801	The claim based on the show cause notice is not admitted in view of non crystallization of the claim in the absence of a confirmed order to this effect. This is in line with a recent NCLAT order. However, this amount needs to be considered as a likely liability by the prospective resolution applicants.
4	Assistant Commissioner of Central Tax ,ABIDS CGST Division , Hyderabad CGST Commissionerate, Hyderabad	27.05.2025	48,40,81,211	6,14,67,430	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	-	42,26,13,781	The Form ASMT -10 was issued after the commencement of the date of CIRP, and so it is not admitted in view of non crystallization of the claim in the absence of a confirmed order to this effect. This is in line with a recent NCLAT order. However, this amount needs to be considered as a likely liability by the prospective resolution applicants.
5	Assistant Commissioner of Central Tax ,ABIDS CGST Division , Hyderabad CGST Commissionerate, Hyderabad	20.08.2025	10,52,291	-	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	-	10,52,291	Claim under verification
6	Assistant Commissioner of Central Tax ,ABIDS CGST Division , Hyderabad CGST Commissionerate, Hyderabad	26.09.2025	5,54,08,73,488	-	Penalty	N.A	N.A	No	-	-	-	5,54,08,73,488	Claim under verification
7	Assistant Commissioner (ST), Gajuwaka Circle, Visakhapatnam-II Division	17.09.2025	5,24,30,400	-	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	-	5,24,30,400	Claim under verification
8	Deputy Commissioner of State Tax, Kalyan, Thane, Maharashtra	26.08.2025	2,70,09,886	-	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	-	2,70,09,886	Claim under verification
9	Income Tax Officer (TDS), Ward 3(2), Bangalore	22.09.2025	57,77,08,570	-	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	-	57,77,08,570	Claim under verification
10	State Tax Officer (5)(i/c) Unit-40, Vadodara, Gujarat	25.09.2025	6,94,47,290	-	Tax liability + Interest + Penalty	N.A	N.A	No	-	-	-	6,94,47,290	Claim under verification
Total			6,80,45,89,818	7,22,73,246					-		-		6,73,23,16,572

Notes:

1. The claims have been partly or fully admitted based on documents and/or clarifications submitted by creditors to substantiate their claims and may be revised in case any additional information become available.
2. The necessary justifications and/or explanations have been requested from the creditors for claims under verification and the whole or part of these claims may be admitted on receiving sufficient proof in support of such claims.
3. In case the amount claimed by any creditor is not precise due to any contingency or any other reason than the best estimate of the amount of the claim has been collated based on the information available.
4. The amounts of claims admitted may be partly or fully revised including the estimates of contingent claims as may be considered appropriate based on additional information warranting such revision.
5. A creditor shall provide an update on the claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the date of commencement of CIRP i.e. 22nd April, 2025.
6. An Addendum to Form A - Public Announcement is being made on 20th August, 2025 and the revised claims are required to be filed within the prescribed time.